

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

No.Estt.(RJS)/111/2012

Date : 05.12.2012

**I**

The following officers are appointed/posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

S. No.	Name of officer with present post SARVA SHRI / MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
1.	AVINASH CHANDRA SHARMA ADJ NO.2, GANGANAGAR	ADJ, SURATGARH
2.	RAMESH KUMAR JOSHI ACJ(SD)-ACJM NO.1, BEHROR (ALWAR)	ACJM, BEHROR
3.	ROOP CHAND SUTHAR ACJ(SD)-ACMM NO.11, JAIPUR METROPOLITAN	Spl. A.C.J.M.(P.C.P.N.D.T.ACT CASES), JPR.METRO
4.	SANIYA HASHMI CJ(JD)-JM, CHITTORGARH	ACJ(JD)-JM, CHITTORGARH

**II**

**SMT. SARITA MEENA**, an officer in the Civil Judge Cadre, presently posted as **CJ(JD)-JM, Dholpur** is hereby appointed as the Presiding Officer of the Court **Additional Civil Judge (Jr.Div.) & Judicial Magistrate No.2 , Dholpur** in addition to her own duties with immediate effect till the joining of **SMT. KUMKUM SINGH** after availing maternity leave.

**III**

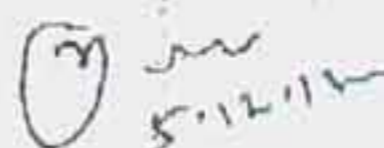
**MS. LATIKA DEEPAK PARASHAR**, an officer in the Civil Judge Cadre, presently posted as **ACJ(JD)-JM, HANUMANGARH** is hereby appointed as the Presiding Officer of the Court **CJ(JD)-JM, HANUMANGARH** in addition to her own duties from the date **Smt. Hina Parihar** proceeds to avail maternity leave and shall remain effective till her joining, after availing maternity leave.

**IV**

**SMT. GEETA CHOUDHARY**, an officer in the Civil Judge Cadre, presently posted as **ACJ(JD)-JM NO.8, JODHPUR METROPOLITAN** is hereby appointed as the Presiding Officer of the Court **Civil Judge (Jr.Div.) & Judicial Magistrate, Jodhpur Metropolitan** in addition to her own duties with immediate effect till the joining of **SMT. MADHU HISSARIA** after availing maternity leave.

**NOTE :-**

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.

  
5.12.12

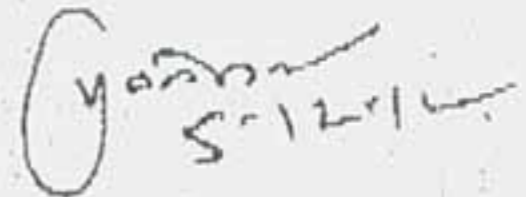
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2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,



**REGISTRAR GENERAL**